

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 7846 of 2021

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Shibu Kumar Dan ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. R. S. Mazumdar, Senior Advocate

For the Opposite Party : Mr. Shailendra Kumar Tiwari, Special P.P.

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2/07.09.2021 Heard the parties.

The petitioner is an accused in connection with Dhanbad Cyber Crime P.S. Case No. 21 of 2021 corresponding to Cyber Case No. 33 of 2021.

The petitioner was apprehended by the police with a mobile. On verification certain suspicious transactions were detected. It has been alleged that he used to commit crime by phishing innocent people and he used to get 10% commission of the collected amount.

The petitioner appears to have criminal antecedents being accused in connection with Dhanbad Cyber Crime P. S. Case No. 15 of 2021 as well as Nirsa P. S. Case No. 88 of 2016.

Regard being had to the criminal antecedent of the petitioner, I am not inclined to allow this application and the same is hereby rejected at this stage.

(Rongon Mukhopadhyay, J)